

**HEAD OFFICE****Uttarakhand Pollution Control Board****"Gauradevi Paryavaran Bhawan"**

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

Ref.: UKPCB/HO/Gen-183-569/2022/17

Date: 27.08.2022

Speed Post

To,

M/s Ashok Stone Crusher,
Vill. Chorpani, Tehsil Ramnagar,
District Nainital (Uttarakhand)

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act - 1981, as amended.

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every air polluting industry/unit/operation/process is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purpose of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for emission of environmental pollutants from the industries, operations or processes have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industry, operations or processes to keep their emission quality within the specified norms, all the time; and

WHEREAS, M/S Ashok Stone Crusher, located at Vill. Chorpani, Tehsil Ramnagar, District Nainital, Uttarakhand (herein after referred as "Unit") is a stone crushing industry and categorized under orange category of industrial sector; and

WHEREAS, standards for stone crushing units are notified under the Environment (Protection) Rules, 1986; and every stone crushing unit is required to strictly adhere to prescribed norms; and

WHEREAS, the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 396/2022 titled as "Gopal Chandra Vanwassi Versus SDM Ramnagar on dated 27.05.2022, issued *inter alia* following directions:

2. The factual averments made in the application require due verification and immediate remedial action by the concerned authorities. Accordingly, we constitute a Joint Committee of State PCB and District Magistrate, Nainital, and direct the Joint Committee to meet within four weeks, undertake site visits to all 16 Stone Crushers, look into the grievances of the applicant and take remedial action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and Action Taken Report may cover all relevant aspects including siting criteria, compliance with consent conditions, installation and functioning of pollution control measures. Factual and Action Taken Report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

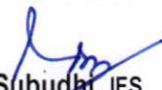
WHEREAS, in compliance of order of the Hon'ble NGT, Joint Committee inspected the stone crushing Units in questions on dated 21.06.2022 to 22.06.2022 and observed following deficiencies with respect to provisions of the Environment (Protection) Rules, 1986 as amended

otc

and the Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Screening Plant, Pulverizer Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2021:

1. The Unit has not developed green belt as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
2. The Unit has not provided interlocking of manufacturing process and operation of air pollution control systems.
3. The Unit has not provided temper proof electronic water meter and daily water consumption log book is not maintained.

AND NOW THEREFORE, considering the observations of the Joint Committee, and in exercise of the powers conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended, with approval of the Competent Authority of the Board, notice is hereby served to the Unit to Show Cause within 30 days of issue of this notice, so as why an Environmental Compensation, in compliance of order of the Hon'ble NGT in the matter of OA No. 593/2017 and subsequent decision taken and procedure adopted by the State Board in its 23rd Board Meeting held on 29.11.2019, be not imposed against the occupier(s) of Unit and closure order be issued under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and concerned authority be directed to discontinue power/water supply of the Unit ?


S.P. Subudhi, IFS
Member Secretary

Copy to:

1. District Magistrate, Nainital for kind information please.
2. Regional Officer, UKPCB, Regional Office, Haldwani (Nainital) for information and necessary action. Compliance verification report be forwarded to this office in due course of time.
3. Consent file of M/S Ashok Stone Crusher, Vill. Chorpani, Tehsil Ramnagar, District Nainital, Uttarakhand.
4. Guard File.


Member Secretary



HEAD OFFICE

Uttarakhand Pollution Control Board

"Gauradevi Paryavaran Bhawan"

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Ref.: UKPCB/HO/Gen-183-569/2022/16

Date: 27.08.2022

Speed Post

To,

M/s Pannu Stone Crusher,
Vill. Shobanpur, Tehsil Ramnagar,
District Nainital (Uttarakhand)

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act - 1981, as amended.

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every air polluting industry/unit/operation/process is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purpose of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for emission of environmental pollutants from the industries, operations or processes have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industry, operations or processes to keep their emission quality within the specified norms, all the time; and

WHEREAS, M/S Pannu Stone Crusher, located at Vill. Shobanpur, Tehsil Ramnagar, District Nainital, Uttarakhand (herein after referred as "Unit") is a stone crushing industry and categorized under orange category of industrial sector; and

WHEREAS, standards for stone crushing units are notified under the Environment (Protection) Rules, 1986; and every stone crushing unit is required to strictly adhere to prescribed norms; and

WHEREAS, the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 396/2022 titled as "Gopal Chandra Vanwassi Versus SDM Ramnagar on dated 27.05.2022, issued *inter alia* following directions:

2. The factual averments made in the application require due verification and immediate remedial action by the concerned authorities. Accordingly, we constitute a Joint Committee of State PCB and District Magistrate, Nainital, and direct the Joint Committee to meet within four weeks, undertake site visits to all 16 Stone Crushers, look into the grievances of the applicant and take remedial action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and Action Taken Report may cover all relevant aspects including siting criteria, compliance with consent conditions, installation and functioning of pollution control measures. Factual and Action Taken Report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

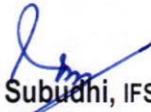
WHEREAS, in compliance of order of the Hon'ble NGT, Joint Committee inspected the stone crushing Units in questions on dated 21.06.2022 to 22.06.2022 and observed following deficiencies with respect to provisions of the Environment (Protection) Rules, 1986 as

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amended and the Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Screening Plant, Pulverizer Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2021:

1. The Unit has not obtained permission of groundwater abstraction from the Central groundwater Board and daily water consumption log book is not maintained.
2. The Unit has not developed green belt as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
3. The Unit has not provided interlocking of manufacturing process and operation of air pollution control systems.
4. The Unit has not provided appropriate stack height of DG sets of 62.5 KVA.
5. Stocking of minor mineral was done beyond the height of wind braking wall.

AND NOW THEREFORE, considering the observations of the Joint Committee, and in exercise of the powers conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended, with approval of the Competent Authority of the Board, notice is hereby served to the Unit to Show Cause within 30 days of issue of this notice, so as why an Environmental Compensation, in compliance of order of the Hon'ble NGT in the matter of OA No. 593/2017 and subsequent decision taken and procedure adopted by the State Board in its 23rd Board Meeting held on 29.11.2019, be not imposed against the occupier(s) of Unit and closure order be issued under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and concerned authority be directed to discontinue power/water supply of the Unit ?


S.P. Subudhi, IFS
Member Secretary

Copy to:

1. District Magistrate, Nainital for kind information please.
2. Regional Officer, UKPCB, Regional Office, Haldwani (Nainital) for information and necessary action. Compliance verification report be forwarded to this office in due course of time.
3. Consent file of M/S Pannu Stone Crusher, Vill. Shobanpur, Tehsil Ramnagar, District Nainital, Uttarakhand.
4. Guard File.


Member Secretary

**HEAD OFFICE****Uttarakhand Pollution Control Board****"Gauradevi Paryavaran Bhawan"**

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Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

Ref.: UKPCB/HO/Gen-183-569/2022/15

Date: 27.08.2022

Speed Post

To,

M/s Badesha Stone Crusher,
Vill. Shobanpur, Tehsil Ramnagar,
District Nainital (Uttarakhand)

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act - 1981, as amended.

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every air polluting industry/unit/operation/process is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purpose of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for emission of environmental pollutants from the industries, operations or processes have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industry, operations or processes to keep their emission quality within the specified norms, all the time; and

WHEREAS, M/S Badesha Stone Crusher, located at Vill. Jeevanandpur, Peerumadara, Tehsil Ramnagar, District Nainital, Uttarakhand (herein after referred as "Unit") is a stone crushing industry and categorized under orange category of industrial sector; and

WHEREAS, standards for stone crushing units are notified under the Environment (Protection) Rules, 1986; and every stone crushing unit is required to strictly adhere to prescribed norms; and

WHEREAS, the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 396/2022 titled as "Gopal Chandra Vanwassi Versus SDM Ramnagar on dated 27.05.2022, issued *inter alia* following directions:

2. The factual averments made in the application require due verification and immediate remedial action by the concerned authorities. Accordingly, we constitute a Joint Committee of State PCB and District Magistrate, Nainital, and direct the Joint Committee to meet within four weeks, undertake site visits to all 16 Stone Crushers, look into the grievances of the applicant and take remedial action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and Action Taken Report may cover all relevant aspects including siting criteria, compliance with consent conditions, installation and functioning of pollution control measures. Factual and Action Taken Report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

WHEREAS, in compliance of order of the Hon'ble NGT, Joint Committee inspected the stone crushing Units in questions on dated 21.06.2022 to 22.06.2022 and observed following deficiencies with respect to provisions of the Environment (Protection) Rules, 1986 as amended

and the Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Screening Plant, Pulverizer Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2021:

1. The Unit has not obtained permission of groundwater abstraction from the Central groundwater Board and daily water consumption log book is not maintained.
2. The Unit has not developed green belt as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
3. The Unit has not provided interlocking of manufacturing process and operation of air pollution control systems.
4. The Unit has not provided appropriate stack height of DG sets of 62.5 KVA.
5. Stocking of minor mineral was done beyond the height of wind braking wall.

AND NOW THEREFORE, considering the observations of the Joint Committee, and in exercise of the powers conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended, with approval of the Competent Authority of the Board, notice is hereby served to the Unit to Show Cause within 30 days of issue of this notice, so as why an Environmental Compensation, in compliance of order of the Hon'ble NGT in the matter of OA No. 593/2017 and subsequent decision taken and procedure adopted by the State Board in its 23rd Board Meeting held on 29.11.2019, be not imposed against the occupier(s) of Unit and closure order be issued under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and concerned authority be directed to discontinue power/water supply of the Unit ?


S.P. Subudhi, IFS
Member Secretary

Copy to:

1. District Magistrate, Nainital for kind information please.
2. Regional Officer, UKPCB, Regional Office, Haldwani (Nainital) for information and necessary action. Compliance verification report be forwarded to this office in due course of time.
3. Consent file of M/S Badesha Stone Crusher, Vill. Jeevanandpur, Peerumadara, Tehsil Ramnagar, District Nainital, Uttarakhand.
4. Guard File.


Member Secretary

**HEAD OFFICE****Uttarakhand Pollution Control Board****"Gauradevi Paryavaran Bhawan"**

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

Ref.: UKPCB/HO/Gen-183-569/2022/14

Date: 27.08.2022

Speed Post

To,

M/s Guru Har Rai Stone Crusher,
Vill. Shobanpur, Tehsil Ramnagar,
District Nainital (Uttarakhand)

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act - 1981, as amended.

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every air polluting industry/unit/operation/process is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purpose of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for emission of environmental pollutants from the industries, operations or processes have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industry, operations or processes to keep their emission quality within the specified norms, all the time; and

WHEREAS, M/S Guru Har Rai Stone Crusher, located at Vill. Sobanpur, Tehsil Ramnagar, District Nainital, Uttarakhand (herein after referred as "Unit") is a stone crushing industry and categorized under orange category of industrial sector; and

WHEREAS, standards for stone crushing units are notified under the Environment (Protection) Rules, 1986; and every stone crushing unit is required to strictly adhere to prescribed norms; and

WHEREAS, the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 396/2022 titled as "Gopal Chandra Vanwassi Versus SDM Ramnagar on dated 27.05.2022, issued *inter alia* following directions:

2. The factual averments made in the application require due verification and immediate remedial action by the concerned authorities. Accordingly, we constitute a Joint Committee of State PCB and District Magistrate, Nainital, and direct the Joint Committee to meet within four weeks, undertake site visits to all 16 Stone Crushers, look into the grievances of the applicant and take remedial action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and Action Taken Report may cover all relevant aspects including siting criteria, compliance with consent conditions, installation and functioning of pollution control measures. Factual and Action Taken Report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

WHEREAS, in compliance of order of the Hon'ble NGT, Joint Committee inspected the stone crushing Units in questions on dated 21.06.2022 to 22.06.2022 and observed following deficiencies with respect to provisions of the Environment (Protection) Rules, 1986 as amended

and the Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Screening Plant, Pulverizer Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2021:

1. The premises road was damaged.
2. The Unit has not obtained permission of groundwater abstraction from the Central groundwater Board and daily water consumption log book is not maintained.
3. The Unit has not developed green belt as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
4. The Unit has not provided interlocking of manufacturing process and operation of air pollution control systems.
5. The Unit has not provided appropriate stack height of DG sets of 360 and 82.5 KVA.
6. The Unit is in operation without valid Consolidated Consent & Authorization (CCA) of the Board.
7. Stocking of minor mineral was done beyond the height of wind braking wall.

AND NOW THEREFORE, considering the observations of the Joint Committee, and in exercise of the powers conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended, with approval of the Competent Authority of the Board, notice is hereby served to the Unit to Show Cause within 30 days of issue of this notice, so as why an Environmental Compensation, in compliance of order of the Hon'ble NGT in the matter of OA No. 593/2017 and subsequent decision taken and procedure adopted by the State Board in its 23rd Board Meeting held on 29.11.2019, be not imposed against the occupier(s) of Unit and closure order be issued under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and concerned authority be directed to discontinue power/water supply of the Unit ?


S.P. Subudhi, IFS
Member Secretary

Copy to:

1. District Magistrate, Nainital for kind information please.
2. Regional Officer, UKPCB, Regional Office, Haldwani (Nainital) for information and necessary action. Compliance verification report be forwarded to this office in due course of time.
3. Consent file of M/S Guru Har Rai Stone Crusher, Vill. Sobanpur, Tehsil Ramnagar, District Nainital, Uttarakhand.
4. Guard File.


Member Secretary

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Ref.: UKPCB/HO/Gen-183-569/2022/13

Date: 27.08.2022

Speed Post

To,

**M/s Mahabali Stone Crusher Pvt. Ltd.,
Ramnagar, Tehsil Ramnagar,
District Nainital (Uttarakhand)**

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act - 1981, as amended.

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every air polluting industry/unit/operation/process is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purpose of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for emission of environmental pollutants from the industries, operations or processes have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industry, operations or processes to keep their emission quality within the specified norms, all the time; and

WHEREAS, M/S Mahabali Stone Crusher Pvt. Ltd., located at Ramanagar, Tehsil Ramnagar, District Nainital, Uttarakhand (herein after referred as "Unit") is a stone crushing industry and categorized under orange category of industrial sector; and

WHEREAS, standards for stone crushing units are notified under the Environment (Protection) Rules, 1986; and every stone crushing unit is required to strictly adhere to prescribed norms; and

WHEREAS, the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 396/2022 titled as "Gopal Chandra Vanwassi Versus SDM Ramnagar on dated 27.05.2022, issued *inter alia* following directions:

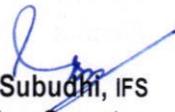
2. The factual averments made in the application require due verification and immediate remedial action by the concerned authorities. Accordingly, we constitute a Joint Committee of State PCB and District Magistrate, Nainital, and direct the Joint Committee to meet within four weeks, undertake site visits to all 16 Stone Crushers, look into the grievances of the applicant and take remedial action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and Action Taken Report may cover all relevant aspects including siting criteria, compliance with consent conditions, installation and functioning of pollution control measures. Factual and Action Taken Report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

WHEREAS, in compliance of order of the Hon'ble NGT, Joint Committee inspected the stone crushing Units in questions on dated 21.06.2022 to 22.06.2022 and observed following deficiencies with respect to provisions of the Environment (Protection) Rules, 1986 as amended

and the Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Screening Plant, Pulverizer Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2021:

1. The Unit has not obtained permission of groundwater abstraction from the Central groundwater Board and daily water consumption log book is not maintained.
2. The Unit has not provided pucca settling tanks for reuse of washing water.
3. The Unit has not developed green belt as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
4. The Unit has not provided interlocking of manufacturing process and operation of air pollution control systems.
5. Stocking of minor mineral was done beyond the height of wind braking wall.
6. The Unit has not provided wind braking wall as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
7. The Unit is in operation without valid Consolidated Consent & Authorization (CCA) of the Board.

AND NOW THEREFORE, considering the observations of the Joint Committee, and in exercise of the powers conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended, with approval of the Competent Authority of the Board, notice is hereby served to the Unit to Show Cause within 30 days of issue of this notice, so as why an Environmental Compensation, in compliance of order of the Hon'ble NGT in the matter of OA No. 593/2017 and subsequent decision taken and procedure adopted by the State Board in its 23rd Board Meeting held on 29.11.2019, be not imposed against the occupier(s) of Unit and closure order be issued under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and concerned authority be directed to discontinue power/water supply of the Unit ?


S.P. Subudhi, IFS
Member Secretary

Copy to:

1. District Magistrate, Nainital for kind information please.
2. Regional Officer, UKPCB, Regional Office, Haldwani (Nainital) for information and necessary action. Compliance verification report be forwarded to this office in due course of time.
3. Consent file of M/S Mahabali Stone Crusher Pvt. Ltd., Ramnagar, Tehsil Ramnagar, District Nainital, Uttarakhand.
4. Guard File.


Member Secretary

**HEAD OFFICE****Uttarakhand Pollution Control Board****"Gauradevi Paryavaran Bhawan"**

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

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Ref.: UKPCB/HO/Gen-183-569/2022/11

Date: 27.08.2022

Speed Post

To,

M/s New Ramnagar Stone Crusher,
Ramnagar, Tehsil Ramnagar,
District Nainital (Uttarakhand)

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act - 1981, as amended.

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every air polluting industry/unit/operation/process is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purpose of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for emission of environmental pollutants from the industries, operations or processes have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industry, operations or processes to keep their emission quality within the specified norms, all the time; and

WHEREAS, M/S New Ramnagar Stone Crusher, located at Ramanagar, Tehsil Ramnagar, District Nainital, Uttarakhand (herein after referred as "Unit") is a stone crushing industry and categorized under orange category of industrial sector; and

WHEREAS, standards for stone crushing units are notified under the Environment (Protection) Rules, 1986; and every stone crushing unit is required to strictly adhere to prescribed norms; and

WHEREAS, the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 396/2022 titled as "Gopal Chandra Vanwassi Versus SDM Ramnagar on dated 27.05.2022, issued *inter alia* following directions:

2. The factual averments made in the application require due verification and immediate remedial action by the concerned authorities. Accordingly, we constitute a Joint Committee of State PCB and District Magistrate, Nainital, and direct the Joint Committee to meet within four weeks, undertake site visits to all 16 Stone Crushers, look into the grievances of the applicant and take remedial action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and Action Taken Report may cover all relevant aspects including siting criteria, compliance with consent conditions, installation and functioning of pollution control measures. Factual and Action Taken Report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

WHEREAS, in compliance of order of the Hon'ble NGT, Joint Committee inspected the stone crushing Units in questions on dated 21.06.2022 to 22.06.2022 and observed following deficiencies with respect to provisions of the Environment (Protection) Rules, 1986 as amended

o/c

and the Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Screening Plant, Pulverizer Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2021:

1. The Unit has not obtained permission of groundwater abstraction from the Central groundwater Board and daily water consumption log book is not maintained.
2. The Unit has not developed green belt as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
3. The Unit has not provided wind braking wall as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
4. The Unit has not provided interlocking of manufacturing process and operation of air pollution control systems.
5. The Unit has not provided appropriate stack height of DG sets of 500 KVA.
6. Stocking of minor mineral was done beyond the height of wind braking wall.

AND NOW THEREFORE, considering the observations of the Joint Committee, and in exercise of the powers conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended, with approval of the Competent Authority of the Board, notice is hereby served to the Unit to Show Cause within 30 days of issue of this notice, so as why an Environmental Compensation, in compliance of order of the Hon'ble NGT in the matter of OA No. 593/2017 and subsequent decision taken and procedure adopted by the State Board in its 23rd Board Meeting held on 29.11.2019, be not imposed against the occupier(s) of Unit and closure order be issued under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and concerned authority be directed to discontinue power/water supply of the Unit ?


S.P. Subudhi, IFS
Member Secretary

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2. Regional Officer, UKPCB, Regional Office, Haldwani (Nainital) for information and necessary action. Compliance verification report be forwarded to this office in due course of time.
3. Consent file of M/S New Ramnagar Stone Crusher, Ramnagar, Tehsil Ramnagar, District Nainital, Uttarakhand.
4. Guard File.


Member Secretary



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HEAD OFFICE
Uttarakhand Pollution Control Board
“Gauradevi Paryavaran Bhawan”
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

Ref.: UKPCB/HO/Gen-183-569/2022/12

Date: 27.08.2022

Speed Post

To,

M/s A. B. Construction,
Vill. Udaypuri Bandobasti, Tehsil Ramnagar,
District Nainital (Uttarakhand)

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act - 1981, as amended.

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every air polluting industry/unit/operation/process is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purpose of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for emission of environmental pollutants from the industries, operations or processes have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industry, operations or processes to keep their emission quality within the specified norms, all the time; and

WHEREAS, M/S A. B. Construction located at Udaypuri Bandobasti, Tehsil Ramnagar, District Nainital, Uttarakhand (herein after referred as “Unit”) is a stone crushing/screening industry and categorized under orange category of industrial sector; and

WHEREAS, standards for stone crushing units are notified under the Environment (Protection) Rules, 1986; and every stone crushing unit is required to strictly adhere to prescribed norms; and

WHEREAS, the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 396/2022 titled as “Gopal Chandra Vanwassi Versus SDM Ramnagar on dated 27.05.2022, issued *inter alia* following directions:

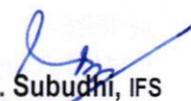
2. The factual averments made in the application require due verification and immediate remedial action by the concerned authorities. Accordingly, we constitute a Joint Committee of State PCB and District Magistrate, Nainital, and direct the Joint Committee to meet within four weeks, undertake site visits to all 16 Stone Crushers, look into the grievances of the applicant and take remedial action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and Action Taken Report may cover all relevant aspects including siting criteria, compliance with consent conditions, installation and functioning of pollution control measures. Factual and Action Taken Report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

WHEREAS, in compliance of order of the Hon'ble NGT, Joint Committee inspected the stone crushing Units in questions on dated 21.06.2022 to 22.06.2022 and observed following deficiencies with respect to provisions of the Environment (Protection) Rules, 1986 as amended

and the Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Screening Plant, Pulverizer Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2021:

1. The Unit has not obtained permission of groundwater abstraction from the Central groundwater Board and daily water consumption log book is not maintained.
2. The Unit has not provided wind braking wall as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
3. The Unit has not provided pucca settling tanks for reuse of washing water.
4. The Unit has not developed green belt as per provisions of the Uttarakhand Stone Crusher Policy, 2021.
5. The Unit has not provided ducting and scrubbing system for interlocking control of air pollution.
6. The Unit has not provided interlocking of manufacturing process and operation of air pollution control systems.
7. Stocking of minor mineral was done beyond the height of wind braking wall.
8. The Unit has not provided appropriate stack height of DG sets of 250 KVA.

AND NOW THEREFORE, considering the observations of the Joint Committee, and in exercise of the powers conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended, with approval of the Competent Authority of the Board, notice is hereby served to the Unit to Show Cause within 30 days of issue of this notice, so as why an Environmental Compensation, in compliance of order of the Hon'ble NGT in the matter of OA No. 593/2017 and subsequent decision taken and procedure adopted by the State Board in its 23rd Board Meeting held on 29.11.2019, be not imposed against the occupier(s) of Unit and closure order be issued under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and concerned authority be directed to discontinue power/water supply of the Unit ?


S.P. Subudhi, IFS
Member Secretary

Copy to:

1. District Magistrate, Nainital for kind information please.
2. Regional Officer, UKPCB, Regional Office, Haldwani (Nainital) for information and necessary action. Compliance verification report be forwarded to this office in due course of time.
3. Consent file of M/S A. B. Construction, Vill. Udaypuri Bandobasti, Tehsil Ramnagar, District Nainital, Uttarakhand.
4. Guard File.


Member Secretary

क्षेत्रीय कार्यालय



उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

UKPCB

Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROH/

RC/22/1219-446

Dt- 06/08/22

सेवा में

मै0 केसरी नंदन मिनरल्स,
ग्राम-उदयपुरी बन्दोबस्ती तहसील-रामनगर,
जिला-नैनीताल।

Uttarakhand Pollution Control Board

Diary No. 2844

Date: 17/22/22

विषय- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन में स्टोन केशर का संयुक्त स्थलीय निरीक्षण गठित संयुक्त समिति के सदस्यों द्वारा दिनांक 22 जून 2022 को किया गया है। है। निरीक्षण के दौरान स्टोन केशर निर्माण संबंधी कार्य नहीं किया गया है।

अतः आपको निर्देशित किया जाता है कि इकाई द्वारा नियमानुसार स्थापनार्थ सहमति प्राप्त करने के उपरान्त ही स्टोन केशर स्थापना संबंधित कार्य किया जाए एवं उत्तराखण्ड स्टोन केशर अनुज्ञा नीति-2021 में उल्लेखित सभी नियमों एवं पर्यावरणीय मानकों का अनुपालन सुनिश्चित किया जाए।

भवदीय

(डॉ0 डी0के0 जोशी)
क्षेत्रीय अधिकारी

प्रतिलिपि- 1 सदस्य सचिव महोदय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को इस अनुरोध के साथ सादर प्रेषित की मुख्यालय स्तर से इकाई को नियमानुसार निर्देशित करना चाहेंगे।
2 जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

CEO (T)	CEO (S)	CEO (A)
CEO (Admn)	SD	
Nodal-2022		
Nodal-2022		



UKPCB

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROH/

RC/2/1220-447

Dt- 06/08/22

सेवा में

मै0 रिद्धि सिद्धि, स्टोन केशर,
ग्राम-उदयपुरी बन्दोबस्ती तहसील-रामनगर,
जिला-नैनीताल।

Uttarakhand Pollution Control Board

Diary No. 2844

Date: 17/8/22

विषय- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन में स्टोन केशर का संयुक्त स्थलीय निरीक्षण गठित संयुक्त समिति के सदस्यों द्वारा दिनांक 22 जून 2022 को किया गया है। है। प्रस्तावित स्थल पर स्टोन केशर स्थापना संबंधित कार्य पूर्व में किये गए है। निरीक्षण के दौरान निर्माणाधिन कार्य नहीं किया जा रहा था।

अतः आपको निर्देशित किया जाता है कि इकाई द्वारा नियमानुसार स्थापनार्थ सहमति प्राप्त करने के उपरान्त ही स्टोन केशर स्थापना संबंधित कार्य किया जाए एवं उत्तराखण्ड स्टोन केशर अनुज्ञा नीति-2021 में उल्लेखित सभी नियमों एवं पर्यावरणीय मानको का अनुपालन सुनिश्चित किया जाए।

भवदीय

(डॉ0 डी0के0 जोशी)
क्षेत्रीय अधिकारी

प्रतिलिपि- 1 सदस्य सचिव महोदय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को इस अनुरोध के साथ सादर प्रेषित की मुख्यालय स्तर से इकाई को नियमानुसार निर्देशित करना चाहेंगे।
2 जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

CEO (T)	CEO (S)	
CEO (Admn)	SO	
Nodal-BMP		
Nodal-L		



UKPCB

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROH/

22/22-449

Dt-

07/08/22

सेवा में

मै0 कटारिया स्टोन केशर,
ग्राम-पापड़ी तहसील-रामनगर,
जिला-नैनीताल।

Uttarakhand Pollution Control Board

Diary No. 2843

Date: 17/08/22

विषय- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन में स्टोन केशर का संयुक्त स्थलीय निरीक्षण गठित संयुक्त समिति के सदस्यों द्वारा दिनांक 22 जून 2022 को किया गया है। है। निरीक्षण के दौरान प्रस्तावित स्थल पर केशर स्थापना संबंधी कार्य पूर्व में किये गये हैं। निरीक्षण के समय निर्माणाधीन कार्य नहीं किया जा रहा था।

अतः आपको निर्देशित किया जाता है कि इकाई द्वारा नियमानुसार संचालनार्थ सहमति प्राप्त करने के उपरान्त ही स्टोन केशर का संचालन किया जाए एवं उत्तराखण्ड स्टोन केशर अनुज्ञा नीति-2021 में उल्लेखित सभी नियमों एवं पर्यावरणीय मानकों का अनुपालन सुनिश्चित किया जाए।

भवदीय

(डॉ0 डी0के0 जोशी)
क्षेत्रीय अधिकारी

प्रतिलिपि- 1 सदस्य सचिव महोदय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को इस अनुरोध के साथ सादर प्रेषित की मुख्यालय स्तर से इकाई को नियमानुसार निर्देशित करना चाहेंगे।

2 जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।

CEO (T)	CEO (S)	SE-Envis/ Water Cons/DAMP
CEO (Admin)	SO	
Node-1	Node-2	
Node-3	Node-4	

क्षेत्रीय अधिकारी



UKPCB

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROM/

RC/22/1224-451

Dt- 06/08/22

सेवा में

मै0 एक ओंकार स्टोन इण्डस्ट्रीज,
ग्राम-वीरपुर तारा तहसील-रामनगर,
जिला-नैनीताल।

Uttarakhand Pollution Control Board

Diary No. 2842

Date 17/08/22

विषय- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन में स्टोन केशर का संयुक्त स्थलीय निरीक्षण गठित संयुक्त समिति के सदस्यों द्वारा दिनांक 21 जून 2022 को किया गया है। है। निरीक्षण के दौरान स्टोन केशर निर्माण संबंधी कार्य नहीं किया गया है।

अतः आपको निर्देशित किया जाता है कि इकाई द्वारा नियमानुसार स्थापनार्थ सहमति प्राप्त करने के उपरान्त ही स्टोन केशर स्थापना संबंधित कार्य किया जाए एवं उत्तराखण्ड स्टोन केशर अनुज्ञा नीति-2021 में उल्लेखित सभी नियमों एवं पर्यावरणीय मानकों का अनुपालन सुनिश्चित किया जाए।

CEO (A)	CEO (B)	EE-Envis/ Nodal-Envis/NAMP
CEO (Admin)/SO		
Nodal-BMW	Nodal-Envis	
Nodal-Envis	Nodal-Envis	

भवदीय

(डॉ0 डी0के0 जोशी)
क्षेत्रीय अधिकारी

प्रतिलिपि- 1 सदस्य सचिव महोदय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को इस अनुरोध के साथ सादर प्रेषित की मुख्यालय स्तर से इकाई को नियमानुसार निर्देशित करना चाहेंगे।

2 जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी



UKPCB

Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

क्षेत्रीय कार्यालय

 उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
 आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ref: UKPCB/ROH/

रि/22/1223-450

Dt-

06/08/22

सेवा में

 मै0 तेग बहादुर स्टोन केशर,
 ग्राम- कन्दला तहसील-रामनगर,
 जिला-नैनीताल।

Uttarakhand Pollution Control Board

Diary No.

2841

Date

17/08/22

विषय- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन में स्टोन केशर का संयुक्त स्थलीय निरीक्षण गठित संयुक्त समिति के सदस्यों द्वारा दिनांक 21 जून 2022 को किया गया है। है। निरीक्षण के दौरान स्टोन केशर निर्माण संबंधी कार्य नहीं किया गया है।

अतः आपको निर्देशित किया जाता है कि इकाई द्वारा नियमानुसार स्थापनार्थ सहमति प्राप्त करने के उपरान्त ही स्टोन केशर स्थापना संबंधित कार्य किया जाए एवं उत्तराखण्ड स्टोन केशर अनुज्ञा नीति-2021 में उल्लेखित सभी नियमों एवं पर्यावरणीय मानको का अनुपालन सुनिश्चित किया जाए।

संलग्नक- यथोपरि

भवदीय

(डॉ0 डी0के0 जोशी)

क्षेत्रीय अधिकारी

प्रतिलिपि- 1 सदस्य सचिव महोदय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को इस अनुरोध के साथ सादर प्रेषित की मुख्यालय स्तर से इकाई को नियमानुसार निर्देशित करना चाहेंगे।
 2 जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

CEO (T)	CEO (S)	EE-Envis/ Water Cons/NAMP
CEO (Admn)	SO	CEO
Nodal-EMW	Nodal-SW/PW	Nodal-1
Nodal-Legal	Nodal-Account	Nodal-2



UKPCB

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

247

Ref: UKPCB/ROH/

A/C/22/1225-452

Dt-

08/08/22

सेवा में

मै0 गुरुनानक स्टोन केशर,
ग्राम-पापड़ी तहसील-रामनगर,
जिला-नैनीताल।

Uttarakhand Pollution Control Bd.

Diary No. 2840

Date: 17/8/22

विषय- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन में स्टोन केशर का संयुक्त स्थलीय निरीक्षण गठित संयुक्त समिति के सदस्यों द्वारा दिनांक 21 जून 2022 को किया गया है। है। निरीक्षण के दौरान स्टोन केशर निर्माण संबंधी कार्य नहीं किया गया है।

अतः आपको निर्देशित किया जाता है कि इकाई द्वारा नियमानुसार स्थापनार्थ सहमति प्राप्त करने के उपरान्त ही स्टोन केशर स्थापना संबंधित कार्य किया जाए एवं उत्तराखण्ड स्टोन केशर अनुज्ञा नीति-2021 में उल्लेखित सभी नियमों एवं पर्यावरणीय मानकों का अनुपालन सुनिश्चित किया जाए।

भवदीय

(डॉ0 डी0के0 जोशी)
क्षेत्रीय अधिकारी

- प्रतिलिपि- 1 सदस्य सचिव महोदय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को इस अनुरोध के साथ सादर प्रेषित की मुख्यालय स्तर से इकाई को नियमानुसार निर्देशित करना चाहेंगे।
2 जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।


क्षेत्रीय अधिकारी

CEO (T)	CEO (S)	EE-Envis/ Water Dept./NAMP
CEO (Admn)	SO	CEO
Nodal-BMW	Nodal-SP/AFCD	...
Nodal-Legal	Nodal-...	...



UKPCB

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

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Ref: UKPCB/ROH/

RC/22/1226-453

Dt-.....

06/08/22

सेवा में

मै० पीरूमदारा स्टोन केशर,
ग्राम-पापड़ी तहसील-रामनगर,
जिला-नैनीताल।

Uttarakhand Pollution Control Board
Diary No. 2839
Date: 17/08/22

विषय- मा० राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा० एन०जी०टी० में योजित मूल आवेदन संख्या-396/2022 में दिनांक 27.05.2022 में पारित आदेशों के अनुपालन में स्टोन केशर का संयुक्त स्थलीय निरीक्षण गठित संयुक्त समिति के सदस्यों द्वारा दिनांक 21 जून 2022 को किया गया है। है। निरीक्षण के दौरान स्टोन केशर निर्माण संबंधी कार्य नहीं किया गया है।

अतः आपको निर्देशित किया जाता है कि इकाई द्वारा नियमानुसार स्थापनार्थ सहमति प्राप्त करने के उपरान्त ही स्टोन केशर स्थापना संबंधित कार्य किया जाए एवं उत्तराखण्ड स्टोन केशर अनुज्ञा नीति-2021 में उल्लेखित सभी नियमों एवं पर्यावरणीय मानकों का अनुपालन सुनिश्चित किया जाए।

भवदीय

(डॉ० डी०के० जोशी)
क्षेत्रीय अधिकारी

प्रतिलिपि- 1 सदस्य सचिव महोदय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को इस अनुरोध के साथ सादर प्रेषित की मुख्यालय स्तर से इकाई को नियमानुसार निर्देशित करना चाहेंगे।
2 जिलाधिकारी महोदय नैनीताल को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

CEO (T)	CEO (A)	CEO (C)	CEO (S)
CEO (Adm)	90		
Nodal-BMW	Nodal-...		
Nodal-...	Nodal-...		